GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:4539 ANSWERED ON:07.12.2010 CONSUMER PROTECTION COUNCIL Chavan Shri Harischandra Deoram

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the responsibility assigned to the consumer protection councils;

(b) whether any assessment/study has been made about the effectiveness of the councils in protecting the interest of the consumers;

(c) if so, the details and the outcome alongwith the steps taken to make these councils more effective;

(d) whether these councils have been set up in all the States;

(e) if so, the details thereof, and if not, the reasons therefor; and

(f) the details of the alternate mechanism proposed to be put in place for consumer protection?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a): As per the Consumer Protection Act, 1986, objectives of every State and District Consumer Protection Council shall be to promote and protect within the State and the District the rights of the consumers laid down in clauses (a) to (f) of section 6 of the Act.

(b): No Madam.

(c): Not applicable in view of (b) above.

(d) & (e): As per the information available, information regarding setting up of State Consumer Protection Councils (SCPCs), District Consumers Protection Council (DCPCs) as furnished by the concerned States/UTs is given at Annexure I. As per Section 7 and 8A of the Consumer Protection Act it is the responsibility of the State Governments/UT administrations to establish the State and District Consumer Protection Councils.

(f): At present there is no proposal under consideration for setting up an alternate mechanism for Consumer Protection.